1983-84. (viii) Annual Report and Audited Accounts of the Food Craft Institute (Ahmedabad) Society, Ahmedabad, for the year 1983-84.

(ix) Annual Report and Audited Accounts of the Institute of Hotel Management Catering Technology and Applied Nutrition, Bangalore, for the year 1983-84.

(X) Annual Report and Audited Accounts of the Food Craft Institute, Patna, for the year 1983-84.

(xi) Annual Report and Audited Accounts of the Food Craft Institute, Tiruchirapalli, for the year 1983-84.

(xii) Annual Report and Audited Accounts of the Food Craft Institute,  $Ne_w$  Delhi, for th<sub>e</sub> year 1983-84.

(xiii) Review by Government on the working of the Institute mentioned at (i)  $t_0$  (xii) above. [Placed in Library. See No. LT-121/85 for (i)  $t_0$  (xiii)]

I. Report and Accounts (1983-84) of the Indian Railway (Construction Company limited, New Delhi and related papers

II Report and Accounts (1983-84) of the Rail India Technical and Economic Services Limited, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): Sir, I beg to lay on the Table: —

I. A copy each (in English and Hindi) of the following papers, under sub-section (11 of Section 619A of the Companies Act, 1956: — (i) (a) Eighth Annual Report and Accounts of the Indian Railway Construction Company Limited, New Delhi, for the <sup>x</sup> year 1983-84, together with the Auditors' Report on the Accounts and tors' Report on the Accounts and on the Table

(b) Review by Government on the working of the Company.

[Placed in Library. See No. LT-228/85 for (a) and (b)]

(ii) (a) Tenth Annual Report and Accounts of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1983-84, together with the Auditors Report on the Accounts and the comments of the Comptroller and Audior General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. See No. LT— 229|85 for (a) and (b)]

## I. Explanatory Memorandum relating to Railway Accidents (Compensation) (Amendment) Rules, 1984.

# II. Railways (Warehousing and Wharfage (Amendment) Rules, 1984.

#### III. Railway Accidents (Compensation) Second Amendment) Rules, 1984

SHRI MADHAV RAO SCINDIA: Sir, I also beg. to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Railways (Railway Board), under sub-section (3) of section 82J of the Indian Railways Act, 1890: —

(i) S. O. No. 690(E), dated llth September, 1984, publishing the explanatory memorandum relating to Accidents (Compensation) (Amendment) Rules, 1984.

(ii) S.O. No. 711(E), dated 14th September. 1984. publishing the Railway<sup>^</sup> (Warehousing Wharfage) (Amendment) Rules, 1984.

(iii) S. O. No. 900(E), dated 27th November. 1984. publishing the Railway Accidents (Compensation) (Second Amendment) Rules, 1984 [Placed in Library. See No. LT— 227185 for (i) to (iii]

Appointment of Railway Tourist Agent Amendment Rules, 1984

SHRI MADHAVRAO SCINDIA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Railways (Railway Board) Notification S. O. No. 611(E), dated the 22nd August, 1984, publishing the Appointment of Railway Tourist Agent Amendment Rules, 1984. [Placed in Library. See No. LT— 227J85J.

## Report and Accounts (1983-84) of *ihe* Indian Nursing Council. New Delhi and related papers

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers: —

(i) Annual Report and Accounts of the Indian Nursing Council, New De'.

with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Council.

[Placed in Library. See No. LT- 231 [85 for (i) to (ii)]

#### Prevention of Food Adulteration (Second Amendment) Rules, 1984

SHRI YOGENDRA MAKWANA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health) Notification G. S. R. No. 744, (E), dated the 27th October, 1984, publishing the Prevention of Food Adulteration (Second Amendment) Rules, 1984, under sub-secion (2) of section 23 Of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT— 230185].

## MOTION OF THANKS TO THE PRE-SIDENT ADDRESS—Coraid.

MR. CHAIRMAN: So, I will request the Prime Minister to reply to the debate. We will take up Special Mentions afterwards.

PRIME MINISTER THE (SHRI RAJIV GANDHI): Mr. Chairman, Sir. some points have been raised in this House saying that the verdict of the pols was the verdict against the past. I see nothing more absurd than a statement that says that a party in power is re-elected because it did something wrong; In fact, our friends in the Opposition should think as to why their parties lost their votes. The verdict of the last elections was a verdict, as one of our hon. friends across the House has said, for a change as well as a verdict for continuity— continuity in what the Congress stands for, continuity in ideology, continuity in our fight for social justice. continuity in our for self-reliance, continuity against fight concentration of wealth, continuity in running a good public sector for the benefit of the people, continuity in our ideals of secularism and non-alignment, continuity in our ideals of non-violence. And there is no discrepancy in this. But today we have to review and see how we can move ahead faster. While my friends in the Opposition have dwelt on the past, the past has been answered in the last elections, and no further answer needs to be given to them. While they look to the past, we look the future, Sir, we look towards ahead to an India that will be strong. progressive and dynamic. And in this we shall request help from all our friends, from aU political parties, even if they are not in the House. Many of my Mends have made remarks-I do not want to go into the details of who said what— but many of their remarks indicate that they have not even bothered